

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:2381
ANSWERED ON:17.03.2008
PENDING CASES OF EPF AND PENSION ACCOUNTS
Mahto Shri Tek Lal

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether a large number of cases are pending for settlement of Employees Provident Fund (EPF) and Pension Accounts all over the country during each of the last three years and thereafter till date;
- (b) if so, the details thereof, State-wise;
- (c) the reasons for pendency of such large number of cases;
- (d) whether the Government has taken any special/effective steps for speedy disposal of said cases; and
- (e) if so, the details thereof alongwith the time by which said cases are likely to be cleared?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES)

(a) & (b): No, Sir. The pendency in respect of Provident Fund and Monthly Pension claims is below one-month average receipt of claims.

The details of workload and pendency are at Annexure-'A' while the Region-wise details of pending cases as on 31st March for the last three years are given at Annexure -'B'.

(c) to (e): As per Scheme provisions, the claims received complete in all respect are settled within 30 days. Settlement of cases is a continuous process. As there is a continuous inflow of fresh claims, certain claims are bound to be pending at any given point of time.